

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

O. A. No. 261 OF 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion-SUO MOTU
Based on the News item in Dinamalar Chennai
Edition dated 03.12.2020, "The Untreated effluents from tanneries
Situated in Nagalkeni,
Pammal discharged into the canal" ... Applicant(s).

Versus

1. The Principal Secretary to Government of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
2. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
3. The Principal Secretary to Government of Tamil Nadu,
Industries Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
4. The Secretary to Government of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai - 600 032.
6. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu - 603 001.

7. The Municipal commissioner,
Pammal Municipality,
Doctor Ambedkar Salai,
(PozhichalurSalai), Pammal,
Chennai, Tamil Nadu – 600 075.

8. The Secretary,
Thiruneermalai Town Panchayat,
Thiruneermalai, Chennai,
Tamil Nadu – 600 044.

9. The Commissioner,
Tambaram City Municipal Corporation
Chennai, Tamil Nadu - 600 045 ...

Respondents.

REPORT FILED BY THE 9TH RESPONDENT

I, Elangovan, Son of Manikkam aged 51 years working as Commissioner, Tamnaram City Municipal Corporation, Tambaram, Chennai - 600 044 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the tenth respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.

1. ORDERS OF THE HON'BLE TRIBUNAL

- It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 13.09.2021 in the matter of O.A. No. 261 of 2020 has recorded the Report filed by the then Commissioner, Pammal Municipality and gave certain directions to the respondents had directed the individual Departments to file their responses with regard to the Commission of Mixing/Dilution Project.

2. COMPLIANCE OF THE DIRECTION

It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, a Show Cause Notice dated 22.04.2022 was issued by the Tambaram Corporation to the Pallavaram Tanners Industrial Effluent Treatment Co Ltd, Chennai- 600 044 that is running the CETP for letting out the Water into the Nattukalvai (Canal) which finally reaches the Adyar River. Further the CETP was advised to follow the norms prescribed by TNPCB and to maintain Zero Discharge from the CETP by utilising the latest technology as advised by the TNPCB. The CETP was further advised to use the treated water from the CETP for other purposes within their own premises and to drop the Mixing/Dilution Project which is proposed to carrying the treated water to the Perungudi STP and to implement latest technology for maintaining Zero Discharge.

Plugging of Discharge of Sewage/sullage into the Naattukalvai:

As there are no habitations in the Limits of the Pammal Municipality in the vicinity of the Naattukalvai, there is no discharge of any sewage or sullage that reaches the Naattukalvai or the Adyar River. Only the Treated Effluent of the CETP is being discharged as stated above.

STATUS AND ACTION TAKEN REPORT OF COMMISSIONER TAMBARAM CITY MUNICIPAL CORPORATION ON THE NEWS ITEM PUBLISHED ON DINAMALAR DAILY DATED – 06.12.2021 UNDER CAPTION “தத்தளிக்கும் தென் சென்னை புறநகர் பகுதிகள்”.

I humbly submit that as honourable National Green Tribunal (SZ) Stated on the day of hearing on 17.12.2021 to submit a detailed report on an additional Issue stated by honourable National Green

Tribunal from a news published on 06.12.2021 in daily paper Dinamalar has stating that area like Chrompet, Keelkattalai, Asthinapuram, Thiruneermalai, Pammal and Tambaram Sanatorium are all inundated due to flood waters and mixed with sewage causing serious health hazards.

I humbly submit that works and projects are going on in the areas of Tambaram City Municipal Corporation by TCMC & PWD (Water Resource Department) to overcome flood during heavy rain. It is submitted that DPR was prepared for Construction of Storm Water Drain within the Tambaram Corporation limit at a Cost of Rs. 30.00 Crores and the same was submitted to the Commissioner of Municipal Administration for getting Administrative Sanction. After getting Administrative Sanction and Technical Sanction the project will be taken up and due to this Flood during the rainy seasons will be stopped.

Under Ground Sewage Schemes are completed and in usage at Pallavaram and in Tambaram Area and in respect of certain unserved areas and tail end streets, the works are at advanced stage and they will be completed by July 2022.

With regard to Pammal and Anakaputhur areas which are newly added to the Tambaram Corporation, underground drainage Scheme construction was started in Dec – 2021 with an estimated amount of 211.15 Crores and the work is going on at these 4 Zones with 3 Pumping station, 1 Lifting station, 1 STP followed by pipe lines for 100 Kms and pumping line for 6 kms.

As of now Zone 2 work has been started and all the UGD & Sewer Pipe line work will be completed by the year 2023. Action has been taken for implementing UGSS in all uncovered areas of Chitlapakkam, Thiruneermalai, Peerkankaranai, Perungalathur and Madampakkam.

- i. The said areas are all newly added to the Tambaram Corporation and they were all formerly Municipality and Town Panchayats having lower density of population. The Tambaram Corporation has addressed a letter dated 14.12.2021 to the Chennai Metro Water and Sewerage Board to conduct the Survey for implementing the UGSS scheme in the above said uncovered areas.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No. 261 of 2020 and thus render justice.

VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation. do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 22th day of April, 2022.

9th RESPONDENT.


**COMMISSIONER
Tambaram City
Municipal Corporation**

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 261 OF 2020 (SZ)

REPORT AS ON 22-04-2022

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 9TH RESPONDENT.

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